

ऋणकर्तृओं को अपने ऋणों की गति बढ़ाने के लिये बैंकों ने विशेषतः ग्रामीण क्षेत्रों में अपने शाखा जाल का विस्तार किया है। उन्होंने समाज के इन वर्गों के लाभ के लिये अपनी ऋण योजनाएँ बनाई हैं और यह राज्य सरकारों द्वारा क्रियान्वित की जा रही विशेष योजनाओं में भी हाथ बटा रहे हैं।

(ग) दूर-दूर बिखरे क्षेत्रों में कृषि-ऋण प्रदान करने में कमी करने के लिये जिससे ऋण-प्रदान में बाधा इसकी पर्यवेक्षण और वसूली में वरदान्ती शैली होती है, भारतीय रिजर्व बैंक ने वाणिज्य बैंकों से कहा है कि उसके मूल्यांकन के अनुसार एक श्रृंखला जहाँ वह स्थित है उससे 16 किलो मीटर की परिधि के क्षेत्र में ऋणों का प्रभावी पर्यवेक्षण कर सकती है। लेकिन बैंकों में यह कहा गया है कि इस सिद्धान्त पर सख्ती में अमल नहीं किया जाना चाहिये तथा उन कर्तव्यों के आवेदन पत्रों पर भी विशेष रूप से जो एक समूह में हों, चाहे वे क्षेत्र इस सीमा से बाहर ही क्यों न हों विचार किया जाये बशर्त कि वह शाखा ऋणों के अस्तित्वा—उपयोग का प्रभावी पर्यवेक्षण कर सकती हो।

(घ) सरकारी क्षेत्र के बैंकों ने समाज के कमजोर वर्गों को ऋण प्रसार में सुविधा देने के लिये, प्रक्रियाओं में साधारणीकरण, शाखा प्रबंधकों को पर्याप्त ऋण स्वीकार करने की शक्तियों के प्रत्यायोजन, छोटे ऋण कर्तव्यों के लिये शर्तों और निबंधनों के उदासीकरण, कम राशि के ऋण आवेदन पत्रों के निपटान के वास्ते समय-सीमा के निर्धारण आदि जैसे बहुत से उपाय किये हैं। बैंक प्राथमिक कृषि सहकारी समितियों को अपनाकर तथा द्व्यक सेवा समितियों का गठन कर के किसानों की अपनी व्याप्ति को बढ़ाने का प्रयास भी कर रहे हैं।

Disparity in rate of dearness Allowance to Employees of Central Government and Public Sector undertakings

6372. SHRI TULSIDAS DASAPPA
Will the Minister of FINANCE AND

REVENUE AND BANKING be pleased to state :

(a) whether there is any difference between the rate of Dearness Allowance paid to the Central Government officers and those employed in the public sector undertakings such as Indian Telephone Industries;

(b) if so, the reasons therefor;

(c) whether the amount of D.A. paid to officers and workers of the Central Government Undertakings drawing basic pay of Rs. 600/- is the same; and

(d) if not, the reasons therefor ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Although some of public sector enterprises which follow the Central Government pattern of pay scales have the same rates of dearness allowance as payable to Central Government officers, the formula applicable to the officers of most of the public Enterprises, including the officers of Indian Telephone Industries, provides for neutralisation at the rate of Rs. 1.30 per point shift in the All-India Consumer Price Index average (1969-100). The pay scales of the officers to the Public Enterprises where the D. A. formula of Rs. 1.30 has been introduced do not follow the pay scale pattern of the Central Government. Hence the D. A. formula applicable for Central Government officers has not been made applicable to the officers in these Undertakings;

(c) and (d). The amount paid as D. A. provides neutralisation for the movements of Index average over the point to which the relevant pay scales are related. The amount of D. A. paid to officers and workers of the Central Government Undertakings drawing basic pay of Rs. 600/- may not be the same because the pay scales for the workers and officers are not related in all cases to the same Index average.

Umroi Airport (Shillong)

6373. SHRI HOPINGSTONE LYNG-DOH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Umroi Airport (Shillong) has been closed since January, 1977; and

(b) if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). As neither Indian Airlines nor any

private operator is operating any air service to Umroi (Shillong), action has been taken for the withdrawal of communication and navigation facilities from the airport with effect from 1-8-77. The Staff is also being transferred to other stations.

Assessment of Taxable Income for workers and officers in Ashoka Hotel

6374. SHRI S. G. MURUGAIYAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the workers of Ashoka Hotel are paid Rs. 45/- per month as Food allowance and this amount is taken into calculation while calculating the annual income of such employees for payment of Income tax; and

(b) whether the value of food served to officers costing Rs. 90/- per day, which is taxable perks under the provisions of the Income tax act, is not taken into consideration for the assessment of taxable income?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) The workers of Ashoka Hotel, New Delhi (excepting those posted in the kitchens who are allowed free duty meals) are paid Rs. 45/- per month as Meas Allowance, which is taken into account for the purpose of calculation of Income-Tax.

(b) To ensure prompt and efficient service to the hotel guests, officers having operational and managerial duties are provided free food upto a maximum cost of Rs. 28.67 per day. This is taken into account for the purpose of calculation of income tax in accordance with the provisions of the Income-Tax Act to the extent applicable.

Malika Flower Shop

6375. SHRI RAM DHARI SHASTRI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Central Cottage Industries Emporium is also running a flower shop under the name "Malika Flower Shop" or "Malika Florists";

(b) if so, whether this shop is run by the Emporium through a contractor and not departmentally;

(c) if so, the name of the present contractor, the date on which this contractor was first appointed, the broad features of terms and conditions of the

contract and the amount paid by the contractor to the Emporium during the last three years, year-wise; and

(d) the steps taken to check the sales and books of the contractor to ensure that Emporium receives its due share out of the sales of the flower shop?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) The shop is run through a contractor

(c) (i) The name of the present contractor is M/s. Narinder Singh Saini and Vikram Singh Saini. The first agreement with the present contractor was signed on 12-8-1975 which was effective from 1-7-1975

(ii) Broad terms of the contract :-

(i) The contract provides for a commission with a minimum agreed amount. For July-Sept. 1976 the commission was 12 1/2% but because of renovations in the Emporium, no minimum limit was prescribed. from 1-10-76 the minimum amount fixed is Rs. 25,000 p. a.

(2) That all running expenses except rent, water, electricity shall be borne by the Florist.

(3) That the sales proceeds will be deposited every day with the CCIC.

(4) That the Florist will be responsible for submitting regular returns of sales and stocks.

(iii) Amount paid by the contractor to the Emporium during the last three years :-

Year	Amount paid
(July-June)	Rs.
1974-75	22,500
1975-76	23,000
1976-77	19,973